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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 408 OF 200³
in
O.A. No. 2697 OF 2002

New Delhi, this the 28th day of April, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

1. Devender Kumar
s/o Shri Ram Prasad,
Tractor Driver, Rem Training School & Depot,
Hempur, PO RTC Hempur,
Distt. Nainital.
2. Mohan Singh,
S/o Late Shri Sher Singh,
Tractor Driver, Rem Training School & Depot,
Hempur, PO RTC Hempur,
Distt. Nainital.
3. Emmanuel Raj,
S/o Shri Hem Raj,
Tractor Driver, Rem Training School & Depot,
Hempur, PO RTC Hempur,
Distt. Nainital.

....Applicants

(By Advocate : Shri G.D. Bhandari)

versus

1. Shri Ajay Prasad,
Secretary,
Ministry of Defence, Govt. of India,
New Delhi.
2. Shri B.S. Panwar,
Addl. Director General RV (RV-I)
Army HQ, West Block No.3,
R.K. Puram, New Delhi.
3. Shri Lt. Col. S.P. Singh,
Sr. Record Officer,
Remount Veterinary,
R.V.C. Records,
Meerut Cantt (UP).
4. Shri D.N. Malhotra,
C.D.A. (Army),
Meerut Cantt. (UP).
5. Shri U.S. Rathore,
Commandant,
Ram Trg. School & Depot,
Hempur,
P.O. RTC Hempur,
Distt. Nainital.

....Respondents

(By Advocate : Shri D.S. Mahendru)

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ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel heard.

2. OA-2697/2002 was disposed of vide order dated 21.10.2002 with the following directions:-

"At this stage, therefore, we direct that the respondents should consider the joint representation of the applicants in accordance with law and also the earlier decision of this Tribunal and pass appropriate orders preferably within three months from the date of receipt of a certified copy of the present order. It should be a speaking order.

With these directions, OA is disposed of".

3. Drawing our attention to reply filed on behalf of respondents, learned counsel of respondents stated that case of the petitioners has been forwarded along with their service books to respondent No.3 for scrutiny and onwards submission to respondent No.4 for obtaining audit report and onward submission to Army Headquarter, i.e., respondent No.2 for sanction. He further stated that respondents on their own after ascertaining details and comparing the case of the petitioners with the earlier case of Alam Singh, have proceeded to grant the appropriate pay scales to the petitioners. Learned counsel stated that respondents would take about 8 weeks time to pass appropriate order as also to make actual consequential payments.

4. Respondents are allowed a period of 8 weeks from today to make actual payments granting the

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appropriate pay scales to the petitioners.

5. With these directions, this Contempt Petition is disposed of. Notices to the respondents are discharged.

S. Raju
(SHANKER RAJU)
MEMBER (J)

V.K. Majotra 28.4.04
(V.K. MAJOTRA) VICE CHAIRMAN(A)

cc.